

ITEM NO.45

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (C) Nos. 27045-27046/2014

(Arising out of impugned final judgment and order dated 07/08/2013 in SB No. 2558/1991 and 16/07/2014 in CN No. 1367/2014 passed by the High Court Of Judicature at Allahabad)

U.P. POWER CORP. LTD ETC ETC

Petitioner(s)

VERSUS

RAKESH KUMAR AND ORS ETC ETC

Respondent(s)

(With interim relief and office report)

Date : 16/08/2016 These petitions were called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Pradeep Misra, AOR
Mr. Suraj Singh, Adv.

For Respondent(s) Mr. E.C. Agrawala, AOR
Mr. Divayanshu Sahay, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated on behalf of
respondent No. 1, two weeks' time is granted to
respondent No. 1 to file additional counter
affidavit.

List thereafter.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Indu Pokhriyal]
Court Master